

it has been alleged in a CBI case that ten firms had dishonestly and fraudulently submitted false and forged documents to BCCL showing consumption of coal lifted from BCCL, which were accepted in BCCL without enquiring into its proper utilization. Final report in this regard has been submitted in the Court of Special Judge, CBI cases, Dhanbad.

Delay in coal mining projects

‡323. SHRI RAMCHANDRA PRASAD SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that due to tussle between the Ministry of Environment and Forests and Coal, several coal mining project are delayed;
- (b) if so, the number of such cases till July, 2012
- (c) the years since when each of these cases are pending; and
- (d) the quantum of loss being suffered by the country, annually, in terms of coal production due to this indecision?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Obtaining of Environmental and Forestry clearance for coal mining projects is a continuous process. As on date, 178 proposals of Coal India Limited (CIL) are pending for forest clearance at various levels. Out of these, 133 proposals are pending at State level and 45 proposals are pending for approval of Ministry of Environment and Forests (MoEF) level. Further, 51 proposals for Environmental clearance are awaiting approvals at various levels. Out of these, 19 proposals are pending at State level and 32 proposals are pending at MoEF level.

(d) Coal production is adversely affected due to various reasons including delays in obtaining environmental and forestry clearance, land acquisition and related R and R problems, law and order problems in some coalfields and some evacuation constraints. The initially envisaged coal production target of 520 million tonnes (Mt.) for CIL in 2011-12 the terminal year of XI Plan could not be realised on account of above mentioned reasons. However, the actual production in 2011-12 from CIL was 435.84 Mt.

Coal linkage demand for Bihar projects

324. SHRI RAM KRIPAL YADAV: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that coal linkage demands of Bihar for their power projects is pending with Government since long back; and

‡ Original notice of the question was received in Hindi.

(b) whether Government has issued any guidelines to the Coal India Limited for doing the needful and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) A total of six applications have been received for the grant of coal linkage for the power projects of Bihar State Government. As per procedure, these requests are to be considered by the Standing Linkage Committee (Long Term) for Power, when it takes up the applications for issuance of Letters of Assurance (LoAs) for the 12th Plan power projects. However, as linkages/LoAs for more than 80,000 MW LoAs are already authorized against which power projects are likely to come up during 12th Plan and beyond, there is no scope to consider any further 12th Plan power projects for the grant of LoAs at present.

On a request made by the Government of Bihar, an in-principle decision has been taken by the Ministry of Coal to grant “tapering linkage” for Barauni Expansion project (2 x 250 MW). Suitable instructions will be issued to the Coal India Limited once the modalities in this regard are worked out.

Fuel supply agreement with CIL

325. DR. V. MAITREYAN: Will the Minister of COAL be pleased to state:

(a) whether the Sponge iron manufacturing companies have signed Fuel Supply Agreements (FSAs) with Coal India Limited (CIL) and its subsidiaries;

(b) the details of companies which concluded FSAs with CIL, the details of the current status of these companies and their production capacity;

(c) the steps initiated by Government to resolve the problem between CIL and those companies and the outcome thereof; and

(d) the steps taken/being taken by Government for regular coal supply to those companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. The sponge iron manufacturing companies have signed Fuel Supply Agreement (FSA) with the subsidiary companies of Coal India Limited (CIL). The total number of FSAs signed with different subsidiary companies are as under:-